

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD

CP.90/2001 in
OA.414/99

dt.8-10-2001

Between

M.V.S. Prasada Rao : Applicant

and

1. State of Andhra Pradesh
rep. by the Chief Secretary
Govt. of AP
Genl. Admn. (Spl.A) Department
Secretariat, Hyderabad 22

2. Union of India, rep. by
the Cabinet Secretary
Govt. of India, Rashtrapati
Bhavan, New Delhi 11

3. Union of India, rep. by
The Secretary (personnel)
Govt. of India, Ministry of
Personnel, Public Grievances & Pensions
Dept. of Personnel, AIS-III Section
North Block, New Delhi 11

4. Principal Secretary to
the Prime Minister of India
South Block, New Delhi 1 : Respondents/Contemnors

5. Sri NK Suroya, IAS
Special Chief Secretary & Chairman
Godavari Valley Development Authority
Sectt., Hyderabad 22

6. Sri SR Govindarajan, IAS (Retd)
Former Spl. Chief Secy. to Govt.
Industries Dept.

7. Dr. M.S. Rajajee, IAS(Retd)
Chairman, APPSC
Gruhakalpa Buildings
Hyderabad 1

: Respondents/Not necessary
parties

Counsel for the applicant : S. Ramakrishna Rao, Advocate

Counsel for the respondents: B.N. Sarma, Sr.CGSC, SC for R-2,3&4

Counsel for the respondents V.V. Anil Kumar, SC for AP Govt.(R-1)

Coram

Hon. Mr. Justice V. Rajagopala Reddy, VC

Hon. Mr. M.V. Natarajan, Member (Admn.)

OR

Order

Oral order (per Hon. Mr. Justice V. Rajagopala Reddy, VC)

Heard.

2. The complaint of the applicant in this CP was that the direction issued in the OA to expunge adverse remarks for the period from 1-4-92 to 31-12-1992 and from 1-4-93 to 30-6-93 and consider his case for promotion without going into the above adverse remarks was not carried out.

3. Proceedings No.525/Spl.A/2001-3 dated 29-9-2001 are placed before us where it was clearly stated that the Government had expunged the adverse remarks recorded in the ACRs of the applicant for the period from 1-4-92 to 31-12-92 and from 1-4-93 to 30-6-93 and Government also have considered his case vis-a-vis his juniors for promotion without taking into consideration the adverse remarks. But the applicant was not found suitable for promotion to the ~~fixed~~ grade of IAS.

4. The proceedings dt.29-9-2001 is taken on record.

5. In view of the above the CP is closed. No costs.

~~K. Venkata
(M.V. Natarajan)
Member (Admn.)~~

On my behalf
(V. Rajagopala Reddy)
Vice Chairman

Dated : 8 October 2001
Dictated in Open Court

sk

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15.10.2001